

Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

T.A. No.62/06124/2020

This the 15th day of February, 2021

Hon'ble Mr. Rakesh Sagar Jain, Member (J) <u>Hon'ble Mr. Anand Mathur, Member (A)</u>

Mr Qurantul Ain, age Malangam, Bandipora.	•	D/o M	/Ialik	Mushtaq	Ahmad,	R/o
(None present)					Appli	cant

Versus

State of Jammu and Kashmir through Commissioner/Secretary to Government, Education Department, Civil Secretariat, Jammu/Srinagar and 05 Others.

...... Respondents

(Mr. Rajesh Thapa, D.A.G.)

ORDER (ORAL)

Hon'ble Mr. Anand Mathur, Member (A)

Despite sending the link to learned counsel for the applicant for joining the video conference for hearing the matter by this Tribunal, yet he has not joined the video conference today.

2. On the previous date, i.e. 21.12.2020, nobody joined the video conference on behalf of the applicant and the case was listed for today for appearance of the applicant and yet nobody is present on behalf of the applicant through video conference. It seems that the applicant has lost interest in pursuing the matter. Accordingly, T.A. is dismissed in default for non-appearance on the part of the applicant.

(Anand Mathur) Member (A) (Rakesh Sagar Jain) Member (J)

SS/-